

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE SIXTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30713 OF 2024

Between:

Nakka Srinivas, S/o. Venkateshwarlu, Aged 35 Years, Occ . Social Worker,
R/o. Sunyapahad Village, Palakeedu Mandal, Suryapet District

...PETITIONER

AND

1. The State of Telangana, Rep by its Special Chief Secretary to Govt, Revenue Department, Dr B R Ambedkar Telangana Secretariat Buildings, Hyderabad
2. The Telangana, State Pollution Control Board Rep by its Member Secretary, TSPCB Pollution Control Board, A3 Industrial Estate, Sanatnagar, Hyderabad
3. The District Collector and District, Magistrate Suryapet District at Suryapet.
4. The District Collector and District, Magistrate Nalgonda District at Nalgonda.
5. The Environmental Engineer, TSPCB Regional Office, Nalgonda Region Office at H No 815 1st Floor, Sri Laxmi Complex, Near ITO Office Sri Vinayaka Nagar, Hyderabad Road, Nalgonda, Nalgonda District
6. The Chief Executive Officer, Zilla Praja Parishad (ZPP), Suryapet, Suryapet District
7. The General Manager, Office of the District Industries Centre Suryapet, Suryapet District
8. The Tahsildar, Palakidu Mandal, Suryapet District
9. The Tahsildhar, Damaracherlu Mandal, Nalgonda District
10. The Gram Panchayat, Rep by its Secretary Office of Gram Panchayat Ganeshpahad Village, Damaracherla Mandal, Nalgonda District
11. The Gram Panchayat, Rep by its Secretary Office of Gram Panchayat Sunyapahad Village, Palakidu Mandal, Suryapet District
12. The Integrated Regional Officer, Environment Forest And Climate Change Government of India, Office at 3rd Floor Aranya Bhavan, Saifabad, Hyderabad

13. The Zonal Pollution Control Board Zonal Office, at Ramachandrapuram, Sangareddy District T S
14. The District Forest Officer, Suryapet District, at Suryapet
15. M/s. Penna Cement Industries Limited, (M/s. Chaanyakya Cements Lime Stone Mine) Sunyapahad Village, Palakaveedu Mandal, Suryapet District. Registered Office at Lakshmi Nivas, 705, Road no.3, Banjara Hills, Hyderabad - 500 034.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS challenging the impugned Environmental Public Hearing notification dated 08.10.2024 issued by the Government of India to notify that the Respondent no.15 has proposed for enhancement of Chaanyakya Cements Lime Stone Mine for increase in lime stone production from 1.5 MTPA to 1.8 MTPA with increase in total excavation from 1.864 MTPA to 2.263 MPTA (Lime Stone - 1.8 MPTA Plus Mineral Sub Grade - 0.433 MTPA Interstitial Waste - 0.018 MTPA Plus Top Soil - 0.012 MTPA) out of 354.236 Ha in the total mine lease area, 303.664 Ha mine lease area is falling in Ganeshpahad Village, Damaracharla Mandal, Nalgonda District and 50.572 Ha mine lease area is falling Sunyapahad Village, Palakaveedu Mandal, Suryapet of Telangana State Convening of Environmental Public Hearing conducting for Suryapet District in part of Chaanyakya Cements Lime Stone Mine Production enhancement of Respondent no.15 on 12,11.2024 at 11.00 AM and 1.00 PM is illegal, ex-facie unconstitutional unlawful malafide dehorns and against to the Article 14, 21 and 300A of the Constitution of India and against to the principles of natural justice and set aside the same and consequently 02/10/2024 direct the 5th Respondent not to conduct the Environmental Public Hearing on 12.10.2024.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned Environmental Public Hearing notification dated 08.10.2024 issued by the Government of India to notify that the Respondent no.15 has proposed for enhancement of Chaanyakya Cements Lime Stone Mine for

increase in lime stone production from 1.5 MTPA to 1.8 MTPA with increase in total excavation from 1.864 MTPA to 2.263 MPTA (Lime Stone - 1.8 MPTA Plus Mineral Sub Grade - 0.433 MTPA Plus Interstitial Waste - 0.018 MTPA Plus Top Soil - 0.012 MTPA) out of 354.236 Ha in the total mine lease area, 303.664 Ha mine lease area is falling in Ganeshpahad Village, Damaracharla Mandal, Nalgonda District and 50.572 Ha mine lease area is falling Sunyapahad Village, Palakaveedu Mandal, Suryapet of Telangana State Convening of Environmental Public Hearing conducting for Suryapet District in part of Chaanakya Cements Lime Stone Mine Production enhancement of Respondent no.15 on 12.11.2024 at 11.00 AM and 1.00 PM, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI KARUNAKAR REDDY

**Counsel for the Respondent No.1,3,4, 8 and 9: SRI MURALIDHAR REDDY
KATRAM, GP FOR REVENUE**

**Counsel for the Respondent Nos.2 and 5: SRI PRANAV MUNIGALA, LEARNED
ADDITIONAL SC FOR THE TELANGANA STATE POLLUTION CONTROL
BOARD**

Counsel for the Respondent Nos.6,10 and 11: SRI P. KISHORE RAO, SC

**Counsel for the Respondent No.14: SRI E. POORNACHANDER RAO,
GP FOR FOREST DEPARTMENT**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.30713 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Karunakar Reddy, learned counsel for the petitioner.

Mr. Pranav Munigala, learned Additional Standing Counsel for the Telangana State Pollution Control Board for the respondents No.2 and 5.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.1, 3, 4, 8 and 9.

Mr. E.Poornachander Rao, learned Government Pleader for Forest Department for the respondent No.14.

2. Heard on the question of admission.
3. In this writ petition, the petitioner has questioned the validity of the notification dated 08.10.2024 issued by the Telangana State Pollution Control Board for conducting

so advised. Needless to state that in case the petitioner appears on the date of public hearing, an opportunity of hearing be given to him and the objections submitted by the petitioner shall be dealt with in accordance with law.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-T. TIRUMALA DEVI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Karunakar Reddy, Advocate [OPUC]
2. One CC to Sri Pranav Munigala, Additional SC for Telangana State Pollution Control Board[OPUC]
3. One CC to Sri P. Kishore Rao, SC[OPUC]
4. Two CCs to GP for Revenue, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CCs to The GP for Forest, High Court for the State of Telangana, at Hyderabad[OPUC]
5. Two CD Copies

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BS



Environmental Referendum based on the notification dated 14.09.2006 issued by the Government of India in respect of the respondent No.15, namely M/s. Penna Cement Industries Limited, to increase the production capacity of its Chanakya Cement Limestone Mine from 1.5 MT per annum to 1.8 MT per annum.

4. The petitioner claims to be the resident of Sunyapahad Village, Palakeedu Mandal, Suryapet District, and claims to be a social worker. In pursuance of the aforesaid notification, dated 08.10.2024, a public hearing is scheduled to be held on 12.11.2024.

5. Learned Standing Counsel submits that in case the petitioner appears on the date of public hearing and submits the objections, he will be heard and his objections shall be forwarded to the Central Government.

6. In view of the aforesaid submissions and in the facts and circumstances of the case, the writ petition is disposed of with the liberty to the petitioner to participate in the public hearing on 12.11.2024 and submit his objections, if

HIGH COURT

CC TODAY

DATED:06/11/2024

ORDER

WP.No.30713 of 2024



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

10
~~REND~~
~~06/11/2024~~